

FROM NO. 4
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 42 / 2005
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

Applicant(S) Miss Parul Das.

Respondants W/O 2 nos.

Advocate for the Applicant(S) S. Nanda, A. Haim and L. Devi

Advocate for the Respondant(S) P.Ly. Counsel.....

Notes of the Registry	Date	Order of the Tribunal
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17.2.06 Present: Hon'ble Mr. K. V. Sachidanandan
Vice- Chairman

This application is in form.
is filed/ Rs 50/-
deposited SD
No. 26 G 319180.
Date 18.2.06

[Signature]
i/c Dy. Registrar 17.2.06

Steps Taken.

The claim of the applicant is that she has been working in the Railway in different capacities, but she appeared in the written test for the post of Chief O.S. In the Notification dated 4.5.05 it has been declared that she had been duly selected in the selection test for promotion to the post of Chief O.S. The grievance of the applicant is that though she had passed in the selection test the applicant has not been promoted to the post of Chief O.S. and it has been lying vacant in the Statistical Branch. Despite the fact that the applicant has made representation on 27.7.2005 before the Respondents the same has not been disposed of by the competent authority.

17.2.06

I have heard Mr. S. Huda learned counsel for the applicant and Dr. J. L. Sarkar learned counsel for the Railways.

When the matter came up for hearing Mr. S. Huda learned counsel for the applicant submits that larger issue is involved regarding qualifying service of the applicant. I am of the view that the application is to be admitted. Admit. Post the matter on 4.4.06.

Vice-Chairman

Notice & order received by Mr. J. L. Sarkar, Rly. S-C, on 22/2/06.

lm

4.4.06.

The counsel for the Respondents would like to have file the written statement. Let it be done. Post the matter on 28.4.06.

Vice-Chairman

Notice duly served on resp. nos. 1, 2 & 3.

lm

3.5.2006

Mr. S. Huda, learned counsel for the applicant is present. Further time is sought to file reply statement on behalf of Railways. Let it be done. Post on 17.5.2006.

Vice-Chairman

No Reply has been filed.

bb

17.5.2006

The O.A. is dismissed as withdrawn in terms of the order passed separately.

Vice-Chairman

2-5-06

No Wb has been filed.

18-5-06

No Wb has been filed.

bb

19.5.06
Copy of the judgment has been sent to the Dy Sec for carrying the same to the applicant by post etc.

Notice & order

Recd

22/2/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

42 of 2006

O.A. No.

17.05.2006

DATE OF DECISION

Ms. Parul Das

Applicant/s

Mr. S. Hudā

Advocate for the
Applicant/s.

- Versus -

Union of India & Others

Respondent/s

Dr J.L.Sarkar, Standing Counsel for Railways

Advocate for the
Respondents

CORAM

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? ~~Yes/No~~
2. Whether to be referred to the Reporter or not ? ~~Yes/No~~
3. Whether to be forwarded for including in the Digest
Being compiled at Jodhpur Bench ? ~~Yes/No~~
4. Whether their Lordships wish to see the fair copy
of the Judgment ? ~~Yes/No~~

18/5/06
Vice-Chairman (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 42 of 2006.

Date of Order: This, the 17th Day of May 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN.

Miss Parul Das
Presently working as OS-1 under
S & A.O., Maligaon
Guwahati-11.

... Applicant?

By Advocates Mr. Samsul Huda, Mr. A.Hai & Ms.L. Devi.

- Versus -

1. Union of India
Represented by the General Manager
N.F.Railway
Maligaon, Guwahati-11.
2. The General Manager (P)
N.F.Railway, Maligaon
Guwahati-11.
3. The Senior Personnel Officer (NG)
N.F.Railway, Maligaon
Guwahati-11.

.....Respondents.

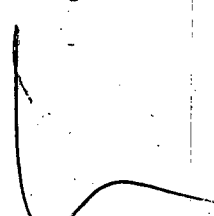
By Dr.J.L.Sarkar, Standing counsel for the Railways.

O R D E R (ORAL)

SACHIDANANDAN, K.V.(V.C.) :

This original application has been filed by the applicant seeking the following reliefs:-

"It is, therefore, prayed that your Lordships may be pleased to admit this application, call for the records to show cause as to why a direction should not be issued to them directing them to dispose of

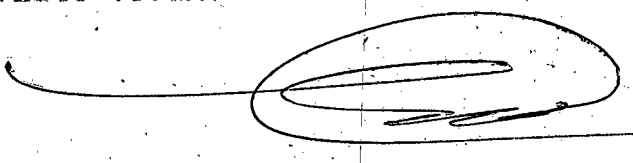


6

the appeal/representation dated 21.7.2005 (Annexure-4) and further be pleased to direct th Respondents to allow the applicant to join in the promotional post of Chief O.S. in implementation of the approved list of promotes dated 4.5.2005 (Annexure-3) for the ends of justice."

2. When the matter came up today before this Tribunal, Mr. S. Huda, learned counsel for the applicant submits that since as per the approved list of promotes dated 4.5.2005 the applicant will be eligible for promotion in the month of September 2006 only, he may be allowed to withdraw the present O.A. with a liberty to approach this Tribunal by filing a fresh O.A. if he is not promoted by the respondents by that time. His submission is recorded. Dr. J. L. Sarkar, learned Standing counsel for the Railways was present and he has no objection in this regard.

3. The original application is allowed to be withdrawn and stands dismissed as withdrawn. Liberty is given to the applicant to pursue his relief, if any, after September 2006 in appropriate forum.



(K.V. SACHIDANANDAN)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION

42/05

1. a) Name of the Applicant:- Miss *P. Paul Das*
b) Respondents :- Union of India & Ors
c) No. Of applicant:- *one*
2. Is the application in the proper form:- Yes/No.
3. Whether name & Description and address of all the papers been furnished in cause title:- YES/NO.
4. Has the application been duly signed and verified: YES/NO.
5. Have the copies duly signed :- YES/NO.
6. Have sufficient number of copies of the application been filed:- YES/NO.
7. Whether all the annexures parties are impleaded:- YES/NO.
8. Whether English translation of documents in the Language:- YES/NO.
9. Is the application is in time :- YES/NO.
10. Has the Vakalatname/MEMO/of Appearance/Authorisation filed:- YES/NO.
11. Is the application by IPO/BD/FOR Rs. 50/-: *266 31/9/80 dated 15.2.06*
12. Has the application is maintainable :- YES/NO.
13. Has the impugned order original duly attested been filed:- YES/NO.
14. Has the legible copies of the annexures duly attested filed:- YES/NO.
15. Has the Index of documents been filed all available:- YES/NO.
16. Has the required number of enveloped bearing full address of the respondents been filed :- YES/NO.
17. Has the declaration as required by item 17 of the form:- YES/NO.
18. Whether the relief sought for arises out of the Single:- YES/NO.
19. Whether the interim relief is prayed for :- YES/NO.
20. In case of condonation of delay is filed is it supported:- YES/NO.
21. Whether this case can be heard by ~~SINGLE BENCH~~/DIVISION BENCH:
22. Any other points :-
23. Result of the scrutiny with initial of the Scrutiny Clerk:-

This application is in form.

D.N. OFFICER

N. S. Das
15.2.06
DEPUTY REGISTRAR

X

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

15 FEB 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

ORIGINAL APPLICATION NO. 42 OF 2006

Miss Parul Das, ...

Petitioners

-Versus-

The General Manager,

N.F.Railways and others

... Respondents

:SYNOPSIS:

This Original Application has been filed with the prayers that this Hon'ble Tribunal may be pleased to admit his application call for the records of the case issue notice to the Respondents to show cause as to why a direction should not be issued to them directing them to dispose of the appeal/representation dated 21.7.2005 (Annexure-4) and further be pleased to direct the Respondents to allow the applicant to join in the promotional post of Chief O.S. in implementation of the approved list of promittees dated 4.5.2005 (Annexure-3) for the ends of justice.

Filed by

AR ai
(Abdul Hai)

Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

ORIGINAL APPLICATION NO. 42 OF 2006.

Miss Parual Das Applicant.

-Versus-

The General Manager Respondents.

N.F.Railways, Maligaon,

Guwahati-11 & ors.

: I N D E X :

Sl.No.	Particulars.	page No.
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2.	Particulars of L.P.O. etc.....	12
3.	Verification.	16
4.	Annexure-1	17
5.	Annexure- 2	18
6.	Annexure- 3	19
7.	Annexure-4	20
8.	Annexure- 5	

Filed by
A. Hai
(A. Hai)

Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

ORIGINAL APPLICATION NO. 62 OF 2006.

Miss Parul Das. Applicant.

-Versus-

The General Manager, Respondents.

N.F. Railways, Maligaon,

Guwahati-11 and others.

: LIST OF DATES:

<u>Sl.No.</u>	<u>Date</u>	<u>particulars.</u>	<u>Annexure.</u>
1.	13.6.1972	Applicant joined service.	
2.	14.9.2001	Applicant was promoted ... to OS-1.	1.
3.	5.1.2005	Applicant was noticed for test.	2
4.	4.5.2005	Approved list of promotees.....	3
5.	19.7.2005	Appeal filed by Applicant.	4
6.	17.11.2005	Appeal filed by Applicant.	5.

Filed by
A. Hai
(A. Hai)

Advocate.

Miss. Parul Das
Filed by
A. H. ai
Advocate
10-2-2008

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

ORIGINAL APPLICATION NO..... OF 2006.

IN THE MATTER OF :

An application under section 19 of the
Central Administrative Tribunal Act,
1985.

-And -

IN THE MATTER OF :

1. Miss Parul Das,

Presently working as OS-1 under S &

A.O., Maligaon, Guwahati-11.

..... **Applicant.**

-Versus -

Union of India Represented
by -

1. The General Manager,
N.F. Railways,
Maligaon, Guwahati-11.

2. The Genral Manager (P),
N.F. Railway, Maligaon,
Guwahati-11.

3. The Senior Personnel Officer(NG),
N.F. Railway, Maligaon,
Guwahati-11.

.....

.....

Guwahati

..... Respondents.

DETAILS OF THE CASE/APPLICATION:

**(1) PARTICULARS OF THE ORDER ETC.
AGAINST WHICH THE APPLICATION IS
MADE :**

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Miss. P. P. P. P. P.

The application is directed praying for a direction to the Respondents to implement the memorandum of selection for promotion dated 4.5.2005 to the post of Chief O.S in the scale of pay of Rs.7,450 – 11,500/- circulated by the ^{Person} Personnel (NG) on behalf of the General Manager (P), N.F. Railways, Maligaon, Guwahati-11 whereby the present Applicant has been empanelled for promotion to the post of Chief O.S.

(2) JURISDICTION :

The Applicant declares that the subject matter involves in the application, redressal of which is prayed for, is very much within the jurisdiction of this Hon'ble Tribunal for judicious adjudication of the grievances of the Applicants.

(3) LIMITATION:

The applicant declares that this application is filed within the time limit prescribed under section 21 of the Administrative Tribunal Act, 1985 for filing such application.

(4) **FACTS OF THE CASE :**

- (I) That the applicant begs to state that she has been working on and from 15.4.84 in different capacities and thereafter she had been promoted to the post of OS-1, on 27.9.2004 which she is presently holding.

A photocopy of the seniority list prepared 1
by the Office is annexed herewith and
marked as Annexure-1 to this Original
Application.

- (II) That the applicant begs to state that on 5.01.2005, the Applicant had been directed by the Respondent authority to sit in a selection test for promotion to the next higher grade, i.e. Chief O.S. in the scale of pay of Rs.7,450 – 11,500/- in the Statistical Branch and in compliance of the direction issued by the authority she had appeared in the selection test. Thereafter in the selection test, she had been duly selected for promotion to the post of Chief O.S., in the statistical Branch along with one

another candidate and her name for promotion to the post of Chief O.S. had also been approved by the competent authority on 4.5.2005. But till date she has not been promoted though post of Chief O.S. has been lying vacant in the Statistical Branch of the N.F. Railways. Maligaon, and as such, she filed an appeal on 21.7.2005 before the General Manager (P), N.F. Railways, Maligaon through proper channel requesting to pass an order for promotion to enable her to join in the promotional post of Chief O.S.

(III) That the Applicant begs to state that as there was no response to the appeal filed by the applicant on 21.7.2005 before the Respondent concerned, for allowing her to join in the post of Chief O.S. in the Statistical Branch of the N.F. Railways, which has also not been attended to by the Respondent concerned.

A copy of the Circular/ Notice dated 5.01.2005 asking the Applicant to sit in selection test for

Miss. P. Abdul Dan 15

promotion to the post of Chief O.S. a copy of approval list of promotes dated 4.5.2005, a copy of the Appeal filed by the applicant dated 21.7.200 is annexed herewith and marked as ANNEXURES-2, 3, 4 respectively to this Original Application.

The Applicant begs to reserve the right to produce more documents relevant to service of the Applicant before this Hon'ble Tribunal as and when those are made available, it so advised.

- (IV) That the Applicant begs to state that the administration of the N.F.Railways has been ignoring the specific instructions of the Railway Board's Circulars in the matter of promotion and the authority violate s the Rules by not promoting the Applicant even though her name being a approved for promotion to the post of Chief O.S.

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Mrs. P. S. Desai

(V) That the applicant further begs to state that the action of the Respondents in not implementing the Annexure-3 i.e. the approval list of promotes, is malafide unconstitutional, discriminatory, without jurisdiction. The inaction of the Respondent concerned to depose of the appeals/representations filed by the Applicant is in clear violation of the principles of natural justice and the procedure established by law. As the aforesaid approval list of promotes dated 4.5.2005 (Annexure-3) is valid and prepared without any defect, the authority is duty bound to implement the same allowing the Applicant to join in the promotional post of Chief O.S. for the ends of justice.

(VI) That the Applicant begs to pray that the Respondents may be directed to implement the approval list of promotes dated 4.5.2005 (Annexure-3) on the grounds stated hereinabove.

(5) **RELIEF SOUGHT FOR AND THE GROUNDS :**

(a) For that the approved list of promotes dated 4.5.2005 (Annexure-3) is a valid document without any

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Miss. P. Patel Das

defect being prepared by the authorities after due compliance of the procedures laid down by the norms/rules/guidelines, and as such, the approved list of promotes dated 4.5.2005 (Annexure-3) is liable to be implemented for the ends of justice by directing the Respondents to promote the Applicant to the post of Chief O.S.

(b) For that if the approved list of promotes dated 4.5.2005 (Annexure-3) is not implemented then there will be a cause of injustice to the Applicant and would occasion miscarriage of justice and there will be an irreparable loss and injury on the part of the applicant due to no fault of her^{own}, and as such, it is a fit case where your Lordship may be pleased to pass an order directing the Respondents authority to allow the applicant to join in the promotional post of Chief O.S.

(C) For that the Respondent authority should have considered the appeal/representations of the applicant dated 21.7.2005 (Annexure-4). But the aforesaid appeal / representations have not been

disposed of and is lying pending without any action, which is in violation of the principle of natural justice and the procedure established by law. The Respondent authority has also violated the principles of natural justice and the procedure established by law and in violation of the provisions of Articles 14 and 21 of the Constitution of India, and as such. Your Lordship may be pleased to pass an order directing the Respondent authority to implement the approved list of promotes dated 4.5.2005 (Annexure-3).

(6) GROUND OF EXHAUSTION OF REMEDY, IF ANY:

The applicant had already filed appeal/representations dated 21.7.2005 (Annexure-4) before the authority concerned claiming promotion on the basis of the approved list of promotes dated 4.5.2005 (Annexure-3) brought out by the competent authority and thus the applicant had exhausted all the remedies by filing appeal/representations before the Respondent authority concerned.

**(7) MATTER NOT PREVIOUSLY FILED OR PENDING
IN ANY OTHER COURTS:**

The applicant declares that she has not filed any suit nor any writ petition before any Court nor any such suit nor writ petition is pending anywhere.

(8) INTERIM ORDER PRAYED FOR:

Pending final disposal of the Original Application, this Hon'ble Tribunal may be pleased to direct the Respondents to consider and dispose of the appeal/representations dated 21.7.2005 filed by the applicants to implement the approved list of promotes dated 4.5.2005 (Annexure-3) allowing the applicant to join in the promotional post of Chief O.S.

(9) RELIEF SOUGHT FOR :

It is, therefore, prayed that your Lordships may be pleased to admit this application,

call for the records of the case, issue notice to the Respondents to show cause as to why a direction should not be issued to them directing them to dispose of the appeal/representation dated 21.7.2005 (Annexure-4) and further be pleased to direct the Respondents to allow the applicant to join in the promotional post of Chief O.S. in implementation of the approved list of promotes dated 4.5.2005 (Annexure-3) for the ends of justice.

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Miss. P. and Das

(10) PARTICULARS OF THE I.P.O.

I.P.O. No..... 269 319/80

Date..... 8-2-06

Payable of Gurdahali .

(11) LIST OF DOCUMENTS:

As stated in the index.

: VERIFICATION :

I, Miss Parul Das, D/O late C.K.Das, aged about 34 years, presently working as O.S.I. under S & A.O., Maligaon, Guwahati-11 in the district of Kamrup, Assam, by profession as stated herein above, do hereby verify that the statements made in this application are true to my personal knowledge, information and belief.

I sign this verification on this the 15th day of February, 2006 at Guwahati.

Miss Parul Das

SIGNATURE.

Northeast Frontier Railway

Provisional Seniority list OS/I in scale Rs. 6500-10500 of Statistical Branch as on 31/04/2005

OS/I in scale Rs. 6500-10500

SN	Name	Comm. Unit	Designation	Working Place	Scale	DOB	DOA	DOP	Whether Confd.	Remarks
1	Sri Saral Kr. Sarma	UR	OS/I	S&AO/MLG	6500-10500	01/02/52	13/06/72	14/09/01	Confd.	
2	Smt Nita Das	SC	OS/I	S&AO/MLG	6500-10500	21/01/61	27/05/82	14/09/01	Confd.	
3	Smt Debajani Das	UR	OS/I	S&AO/MLG	6500-10500	19/01/61	28/08/82	05/04/02	Confd.	
4	Pulin Ch. Das	UR	OS/I	S&AO/MLG	6500-10500	01/10/60	29/04/85	01/05/02	Confd.	
5	Bapi Basu	UR	OS/I	S&AO/MLG	6500-10500	30/12/57	21/08/85	20/05/03	Confd.	
6	Jagdish Kr. Guhara	UR	OS/I	S&AO/MLG	6500-10500	27/01/58	23/08/85	20/05/03	Confd.	
7	H.K. Barua	UR	OS/I	S&AO/MLG	6500-10500	30/12/50	19/05/76	01/11/03	Confd.	
8	Smt Kusum Devi Saikia	UR	OS/I	S&AO/MLG	6500-10500	01/03/56	08/08/83	01/11/03	Confd.	
9	Smt. Amulya Kumar	UR	OS/I	S&AO/MLG	6500-10500	01/07/61	29/04/85	01/11/03	Confd.	
10	Smt. Priiti Dutta	UR	OS/I	S&AO/MLG	6500-10500	19/05/50	29/06/79	01/11/03	Confd.	
11	Sekhar Dutta	UR	OS/I	APDJ	6500-10500	01/11/52	08/10/79	27/09/04	Confd.	
12	P.R. Sonowal	ST	OS/I	TSK	6500-10500	01/03/60	29/04/88	27/09/04	Confd.	
13	Srinivas Prasad	SC	OS/I	S&AO/MLG	6500-10500	01/01/53	16/02/79	27/09/04	Confd.	
14	Miss Parul Das	SC	OS/I	S&AO/MLG	6500-10500	21/02/64	15/04/84	27/09/04	Confd.	

Chit
20/4

(N.N. Thakur)

SPO/NG

for General Manager (P)

Mailgaon, Dated 19/04/2005

No. E/255/110(Q) Pt. II

Copy forwarded for information and necessary action to :-

1. DRMP/KIR, APDJ, LMG, TSK, RNY
2. S&AO/MLG
3. Incharge Stat Cell/ LMG-APDJ, TSK
4. The General Secy/NFRMU/PNO and NFRPU/PNO
5. Staff concerned

1.3 Any representation which the staff may advise to make regarding position of the employee should be submitted to this office within the month from the date of issue of this order. No representation after the above date will be entertained.

certified to be
true copy
Shri
22/4

ANNEXURE- 2.
NORTH EAST FRONTIER RAILWAY.

NO.E/254/32 (Q).

OFFICE OF THE GENERAL
MANAGER(RA)
MALIGAON, GUWAHATI-11.
Dated 5.1.2005.

To

SEAO/Maligaon.

Sub:- Selection for filling kup of 2(two) posts of Chief OS in Scale Rs.7450-11500/- in Statistical.

It has been decided to held a selection for filling up of 2(two) posts of Chief OS in scale Rs.7454-11500/- (UR-1 & SC-1) in Statistical Branch. The selection will be conducted in the shape of ~~written test only~~. The date of the selection as scheduled to be held are as under.

1. Written Test : 18.2.2005
2. Absentee test : 25.2.2005.
3. Venue : FA & CAO Conference Hall.

As such the following OS/1 in scale Rs.6500/10500/- in order of seniority may be advised to keep them selves in readiness and directed to appear in the above written test on 18.2.05.

(GR-Candidate)

1. Sri Sarat. Sarma (UR) OS/1 S & A/Maligaon.
2. Smti. Debajani Das (UR) OS/1 -do-
3. Sri Pulin Ch.Das (UR) OS/1 -do-

(SC-Candidate)

1. Smti, Nita Das (SC) OS/1 -do-
2. Sri Srinewas Prasad(SC) OS/1 -do-
3. Miss Parul Das (SC) OS/1 -do-

If any staff is on leave/sick list on outside Official duty may be informed accordingly.

Imp.

Sd/- N.N.Thakur, 20.01.05

T.C.O. General

Senior Personnel Officer (NG)

inform the Office

for General Manager (P) MLG.

concerned. 21.1.02.

T.C.O.

certified to be
true copy
Shai
ADP

Sd/O/M/11-05

And-3

NORTHEAST FRONTIER RAILWAY (Statistical)

पुस्तक सहायक, मालीगोन
N. P. R. Maligaon

MEMORANDUM

In the Selection (Written Test), held on 18-2-05 for the post of Chief OS in scale Rs. 7450-11500/- of Statistical Branch, the following candidates on being found qualified have provisionally been empanelled for promotion to the post of Chief OS in Scale Rs. 7450-11500/-

S.No.	Name & Designation	Place of Working.	Remarks.
1.	Mr. Nita Das (SC) OS/1	S&AO/L.G.	Qualified against 'UR' post.
2.	Miss Parul Das (SC) OS/1	S&AO/MLG.	

The Panel has been approved by the competent authority on 2-5-2005.

(N. N. Thakur)
Sr. Personnel Officer (NG)
for General Manager (P) Maligaon.

NO:E/254/32(QG) Maligaon, dt. 4-05-2005

Copy forwarded for information necessary action to:-

1. F&CAO/Maligaon.
2. S&AO/Maligaon.
3. Staff concerned, Incharge/Statist. Cell/BPB, LMG, APDJ, KIR, TSK.
4. P/Case.

for General Manager (P) Maligaon.

General Secy
Maligaon
05.05.05

04
Sd/O/M/11-05

certified to be
same copy
div

To,

Dt. 19.07.05

The General Manager(P),
N.F.Railway,
Maligaon

(Through Proper Channel)

Sir,

Sub : Prayer for posting of Chief OS against existing vacancies at
Statistical Branch, Maligaon office.

Ref : Memorandum No. E/254/32/Q-6 dt. 04.05.2005

With reference to the above I the undersigned, most respectfully state the following for your information and necessary order please.

That Sir, written test was held on 18.02.05 for the empanelled of candidates for the post of Chief OS and in this test, my name Miss Parul Das, OS-I, S & AO/MLG qualified against "SC" post were empanelled by the competent authority on 02.05.05.

In view of the facts and circumstances stated therein before, I pray --

- 1) To make arrangement for posting in the post of Chief OS for the undersigned.

For this act of greatness and kindness I shall remain ever grateful to you.

Yours faithfully,

(Parul Das)
OS-I

Copy to :

- 1) Zonal Secretary, All India SC & ST Employees' Association - for information and needful please.
- 2) General Secretary, N.F.Railway, Mazdoor Union, Maligaon - for his information and personal intervention in this regard.
- 2) General Secretary, N.F.Railway Mazdoor Union, Maligaon(Women Branch).

(Parul Das)
OS-I

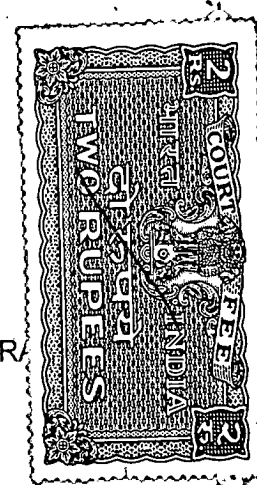
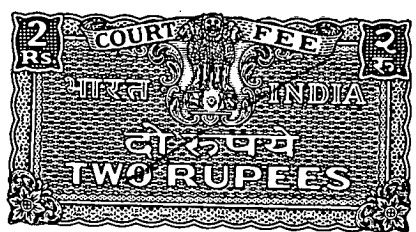
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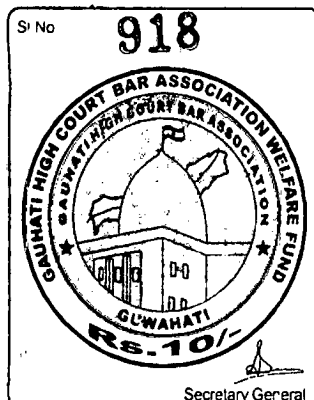
16302

DISTRICT:



Miss Parul Das

IN THE GAUHATI HIGH COURT

OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA
AND ARUNACHAL PRADESH]

O A NO 42 OF 2006

Miss. Parul Das

VERSUS

The S.M. N.F. Railway Co.

APPELLANT
PETITIONERRESPONDENT
OPPOSITE-PARTY

Know all men by these presents that the above named Petitioner
do hereby nominate, constitute and appoint Sri/Smt. Samsul Huda A. H. H.
Lipika Devi Advocate and such of the undermentioned Advocates as shall
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above
and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or
submitting papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree
that one by the said Advocates as mine/ours for all intents and purposes. In case of non-
appearance of an Advocate will be bound to appear and act on my/our behalf.

Whereunto set my/our hand on this 10th Day of Feb/2006

N. M. LAHIRI (Sr. Adv.)
B. M. GOSWAMI (Sr. Adv.)
J.P. BHATTACHARJEE (Sr. Adv.)
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 BHASKAR DUTTA
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 BHASKAR KR. SHARMAH
 A.K. SAIKIA
 DINESH AGARWAL
 MS. PANCHALI BHATTACHARYA
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 MS. TRIPTIDHARA DAS
 SURAJIT CHAKRABARTY
 MS. U. BHATTACHARYYA
 MS. MOMIKSHYA ARUNA (OZAH)
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 ABDUL MALIK
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 MS. N. N. AHMED
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 MS REHANA BEGUM (I)
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 AKHTAR PARVEZ
 MS. N.S. THAKURIA
 S.S. MOZINDER BAROOAH
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 SONJOY SARMA
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 MASTER SHELM
 MRS. SUNITI KALITA
 MD. NEKIBUDDIN AHMED
 RAJIB BORPUJARI
 DIGANTA BARMAN

Received from the executant,
 satisfied and accepted

Advocate

Mr/Ms. Samsul Huda will lead
 me/us in the case

Advocate

And Accepted

Advocate

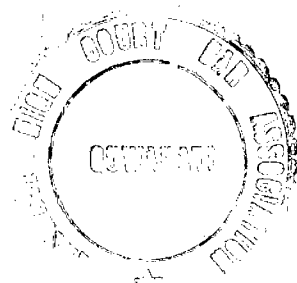
And Accepted

10.2.06.
 Advocate

And Accepted

Advocate

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From A. Hai (Advocate) 33
Bahadur Singh Court.

To
The S. C. Railway
Bahadur Singh Court.

A. O. No. _____ 2006
Miss. Parul Des
- vs -
S. M. N. F Railway sons.

Sir,
Please find here with a copy
of the above noted Petition,
Please acknowledge and receipt
of the same.

Received copy, Advocate
Gangita Mahanta, A. Hai
on behalf of S. C. Railway 10/2/06
S. C. Railway

V.S.
A. Hai
Advocate
10-2-2006